IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.05
C.P. (IB) No.173/BB/2023

IN THE MATTER OF:

M/s. Wipro Limited	…	Petitioner
Vs.		
M/s. Avesthagen Limited	…	Respondent

Order under Section 9 of I & B Code, 2016

Order delivered on 16.07.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Appeared for
Shri Pradeep S.Sawkar

For the Respondent: Appeared

ORDER

1. Heard the Ld. Counsel for the Petitioner and Learned Counsel for the Respondent.
2. The Respondent Counsel stated that the settlement talks are going on and requested for short adjournment.
3. It is noticed that on 24.04.2024, two weeks' time was granted to the Respondent to file their reply, however, the same is not filed. Therefore final one week time is granted to the Respondent to file reply duly serving the copy on the otherside and one week thereafter to the Petitioner to file rejoinder if any. Failing which, the right to file reply will be forfeited and matter will be heard on the basis of the record available.
4. List on **09.08.2024**.

Sd/- **Sd/-**

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

(K. BISWAL)
MEMBER (JUDICIAL)

Gayathri